

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:7098
ANSWERED ON:12.05.2005
DEMOLITION IN DEOLALI CANTONMENT AREA
Pingle Shri Devidas Anandrao

Will the Minister of DEFENCE be pleased to state:

- (a) whether houses of some of the land owners in Deolali cantonment area have been demolished by the concerned authorities;
- (b) if so, the details alongwith the reasons therefor;
- (c) whether the Government has taken any steps to provide relief to the permanent dwellers of the cantonment area; and
- (d) if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) Some unauthorized constructions carried out by the property owners have been demolished by the Cantonment Board after following due process of law.
- (b) The details are enclosed in the statement as Annexure `A`.
- (c) There is no provision in the Cantonments Act, 1924 to provide relief for demolition of unauthorized constructions.
- (d) Does not arise.

ANNEXURE `A` REFERRED TO IN THE REPLY GIVEN IN PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 7098 FOR 12.5.2005

Details of cases of unauthorized construction demolished by the Cantonment Board, Devlali:

S. No	Name of the Owner/ Builder S/Shri	Location	Description of unauthorized Construction demolished and Reasons	Category of land
1.	PD Shah	Lam Road Rev. Sy.No.41-A/1A/6A & 42/A-2 of Belatgaon	Demolished the RCC slabs/ walls of 11 shops admeasuring approx. 1408 Sq.Ft. which violated the permissible FSI.	Private land
2.	Sevaram Chawla	H. Sansari No. 11 Lane	Demolished one room admeasuring approx. 339 Sq.Ft. which was used for office purpose constructed adjacent to compound wall, which was the violation of Cantonment Board rules.	Private land
3.	Smt. Kadam	S.P. Main Street Sadar Bazar H.No. 358/359	Demolished the RCC slab alongwith walls admeasuring approx. 382 Sq.Ft. of 2nd floor, which was	Old grant

- being used for commercial purpose. It violated the permissible FSI & old grant terms.
4. Smt. Sultanaa Ahmed Maniar Main street Sadar Bazar H.No. 360/361 Demolished the parapet wall of ht. 3.3" which was constructed without any permission of the competent authority. the Free hold
 5. Shri Balani & others S.S. Rest Road Opp. Devi Mandir Sy. No.353-A/2 Camp Rev. admeasuring approx. 86 Sq.Ft. Demolished the Store Room & Toilet which violated the permissible FSI. Private land
 6. Smt. Kaur Gurusharan Ismar Jasbir Satyavinayak Society, Rev. Sy.No.5-1/B- Plot No. 1, Bhaqur at Vijay Nagar. Demolished 4 shops admeasuring approx. 443 Sq. Ft. which was being used for commercial purpose and violated the permissible FSI. Private land
 7. Smt. Geetabai Skharam Shelke Sainik Sty. Road, Vijay Nagar Demolished one shop admeasuring approx. 280 Sq. Ft. which was used for commercial purpose and violated the permissible FSI. Private land.